

Wednesday, 23rd March, 1927

**THE
COUNCIL OF STATE DEBATES**

VOLUME I, 1927

(8th February 1927 to 29th March 1927)

**THIRD SESSION
OF THE
SECOND COUNCIL OF STATE, 1927**



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COUNCIL OF STATE.

Wednesday, 23rd March 1927.

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL: Sir, in accordance with rule 25 of the Indian Legislative Rules I lay on the table copies of a Bill further to amend the Indian Coinage Act, 1906, and the Indian Paper Currency Act, 1923, for certain purposes, and to lay upon the Governor General in Council certain obligations in regard to the purchase of gold and the sale of gold or sterling, which Bill was passed by the Legislative Assembly at its meeting held on the 22nd March, 1927.

THE HONOURABLE THE PRESIDENT: Assuming that the Honourable Member who will be in charge of the Bill in this House is giving notice immediately of his intention to move that the Bill be taken into consideration, I shall be glad of the views of Honourable Members as to when the House would like to proceed with the consideration of the Bill. I would remind them that Indian Legislative Rule 27 lays down that the motion for consideration shall be put down 3 days after notice has been given unless the President otherwise directs.

THE HONOURABLE SIR MANECKJI DADABHOY (Central Provinces: Nominated Non-official): Sir, I request that the rules of business be suspended and that we proceed with the discussion of the Currency Bill to-morrow. I believe the discussion is likely to take more than a day, owing to certain amendments which I understand will be presented in the course of to-day to the Bill; and especially as we believe that the Finance Bill will come to this House on Saturday, it will necessitate the holding over of the Session till next week unless we proceed with this Bill. I understand that my Honourable colleagues are practically unanimous on the subject, and I think it will be conducive to the interests of both the Honourable Members of this House and Government if we proceed immediately with the discussion of the Bill.

THE HONOURABLE SETH GOVIND DAS (Central Provinces: General): On behalf of the Congress Party, Sir, I express our entire agreement with my Honourable friend Sir Maneckji Dadabhoy, and I think that this House should take this Bill into consideration to-morrow.

THE HONOURABLE KHAN BAHADUR SIR MUHAMMAD HABIBULLAH (Education, Health and Lands Member): So far as the Government are concerned, I welcome the suggestion, and I may say that we are prepared to proceed with the Bill to-morrow.

THE HONOURABLE LALA SUKHBIR SINHA (United Provinces Northern: Non-Muhammadan): Sir, I would also support the motion that it may be taken into consideration to-morrow.

THE HONOURABLE THE PRESIDENT: It appears that the House is unanimous in the matter. At the same time there is one matter that I should mention, and that is the question of amendments to the Bill to which the Honourable Sir Maneckji Dadabhoy has referred. Ordinarily two days'

[The President.]

notice of amendment is required. In the circumstances of course it will be impossible to insist on two days' notice. At the same time it is only fair to the Honourable Member who will be in charge of the Bill that he should have as much notice as possible, and I hope, therefore, that those Honourable Members who propose to give notice of amendments will, if they can possibly do so, let the Honourable the Finance Secretary have their amendments by 3 o'clock this afternoon.

THE HONOURABLE MR. P. C. DESIKA CHARI (Burma: General): Sir, I believe it will facilitate matters for some Members who have not returned if the discussion takes place the day after to-morrow instead of to-morrow.

THE HONOURABLE THE PRESIDENT: It would have been a little more suitable if the Honourable Member had made that remark before I pronounced my opinion that the House seemed to be unanimous in desiring to take the Bill up to-morrow. I hope the Honourable Member does not press his suggestion.

THE HONOURABLE MR. P. C. DESIKA CHARI: I have only just come in and thought the question was open. That is why I wanted to make it clear that it would be better to have it the day after to-morrow.

MOTION FOR THE ELECTION OF A PANEL FOR THE STANDING ADVISORY COMMITTEE TO BE ATTACHED TO THE DEPARTMENT OF EDUCATION, HEALTH AND LANDS.

THE HONOURABLE KHAN BAHADUR SIR MUHAMMAD HABIBULLAH (Education, Health and Lands Member): Sir, I move:—

"That this Council do proceed to elect, in the manner prescribed in the rules published in the Home Department Notification No. F-49, dated the 22nd August 1922, as amended by the Home Department Notification No. D-794-C., dated the 30th January 1924, a panel consisting of 6 members from which the members of the Standing Advisory Committee to advise on subjects, other than emigration, dealt with in the Department of Education, Health and Lands, will be nominated."

Sir, it was only the other day that on a Resolution moved by my Honourable friend Mr. Ramadas Pantulu this House discussed the question as to the best method for the purpose of constituting Advisory Committees in future, and it was then the verdict of this House that the present procedure should continue. My Resolution, therefore, Sir, follows the decision of the House. Honourable Members will remember that some time ago they elected panels to the Advisory Committees which function in the various Departments under the control of the Government of India, and one such panel which they elected on that occasion related to emigration and Indians overseas, which is under the control of the Department of Education, Health and Lands. The motion that I have now made relates to departments other than emigration and Indians overseas. Considering, Sir, that the Department in question deals with activities relating to what are called nation-building departments, the necessity and utility of attaching a general Advisory Committee to this Department will be obvious.

The motion was adopted. "

THE HONOURABLE THE PRESIDENT: With reference to the motion just adopted by the House nominations will be received by the Secretary up till the hour of noon to-morrow.

The Council then adjourned till Eleven of the Clock on Thursday, the 24th March, 1927.